

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-110022  
Karkardooma Courts, Delhi-110022

FIR NO.000059/2016  
PS Krishna Nagar  
State vs.Sumit Singh  
U/s 411 IPC

18.09.2020.

Fresh application on behalf of surety namely Sagar to release his RC on superdari, on behalf of the applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 21.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-12  
Karkardooma Courts, Delhi-12

FIR NO.000643/19  
PS PIA  
State vs. Unknown

18.09.2020.

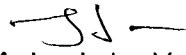
Fresh application for release of mobile phone Metrola colour black, on superdari, on behalf of the applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on. 21/9/20



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडहसा कोर्ट, दिल्ली-22  
Karkardohsa Courts, Delhi 22

State vs. Punit Verma  
FIR NO.0039/20  
PS Shakarpur  
U/s 279/337 IPC

18.09.2020.

Fresh application for calling status report as well as progress report, on behalf of the complainant Ishwar Singh Saini, received by way of email.

Present : Ld. APP for the State is available for hearing through VC.

None for applicant in person.

Application perused. Report be called from IO/SHO PS concerned for 22.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकाशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd floor  
कडवाडसुया कोर्ट, दिल्ली-12  
Karkardooma Courts, Delhi-12

FIR NO.316/18  
PS Krishna Nagar  
State vs. Ajay Kumar  
U/s 279/ 338 IPC

18.09.2020.

Fresh application for necessary direction and for permission for sale of vehicle no. DL 9 SBM-9617 on behalf of the registered owner, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 22.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकंशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडुमा कोर्ट, दिल्ली-32  
Karkarduma Courts, Delhi-32

FIR NO. 253/20  
PS PIA  
State vs. Unknown  
U/s 384/411/34 IPC

18.09.2020.

Fresh application for releasing the mobile phone Redmi Note 8 Pro on superdari, on behalf of applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 19.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडूमा मार्ग, दिल्ली-32  
Karkaduma Courts, Delhi-32

FIR NO. 138/19  
PS Shakarpur  
State vs. Hafeezuddin  
U/s 509 IPC

18.09.2020:

Fresh application for cancellation of superdari and seeking permission to sell the car bearing regd. No.DL-1R-TB 3643, on behalf of applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 21.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकाशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkarduoma Courts, Delhi-32

FIR NO. 241/20  
PS PIA  
U/s 379 IPC

18.09.2020.

Fresh application for releasing the Auto No. UP16P-2809 on superdari, on behalf of applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 21.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडदूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

E-FIR NO. 001064/20  
PS PIA  
State vs. Unknown  
U/s 379 IPC

18.09.2020.

Fresh application for releasing the mobile phone (Nokia 6.1) on superdari, on behalf of applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 21.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020



आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-12  
Karkardooma Courts, Delhi-12

FIR NO. 253/20  
PS PIA  
State vs. Neeraj Kumar  
U/s 384/411/34 IPC

18.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused Neeraj Kumar, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 21.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KRD Court  
Delhi/18.09.2020

आकाशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडूमा नगरी, दिल्ली-110032  
Karkardooma Courts, Delhi-110032

State vs. Yogesh @ Nikhil  
FIR NO.301/20  
PS Krishna Nagar  
U/s 356/379/34 IPC

18.09.2020.

Fresh application for calling status report from jail superintendent, Mandoli Jail on behalf of the accused, regarding non releasing of above named accused, received by way of email.

Present : Ld. APP for the State is available for hearing through VC.

None for applicant in person.

Application perused. Report be called from Jail superintendent, Central Jail Mandoli, Delhi as to why accused Yogesh has not been released from Jail, in the above mentioned case.

Relist for 21.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकड़दूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR NO.436/20  
PS Krishna Nagar  
State vs.Sohan Pal & Ors.  
U/s 380/457/411/34 IPC

18.09.2020.


Fresh application for release of vehicle no. DL-5SCL-1225 (TVS Apache RTR-60) on superdari, on behalf of the applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 22.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)--05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकदडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR NO.436/20  
PS Krishna Nagar  
State vs.Sohan Pal & Ors.  
U/s 380/457/411/34 IPC

18.09.2020.

Fresh application for release of new vehicle (**Yamaha R15-V3**), colour **black** on superdari, on behalf of the applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 22.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकजडमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

E-FIR NO. 000516/20  
PS PIA  
State vs. Unknown  
U/s 379 IPC

18.09.2020.


Fresh application for release of mobile phone **VIVO Y-17** on superdari on behalf of the applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 23.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कलकत्ताद्वय कोर्ट, दिल्ली-32  
Karkardwama Courts, Delhi-32

FIR NO. 387/20  
PS Shakarpur  
State vs. Kavita Goyal  
U/s 420/406/34 IPC

18.09.2020.

Fresh application for deposit of FDR/term deposit of RS.2,00,000/- on behalf of the accused in terms of order dated 12.09.2020 passed by ld. Duty MM, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

Relist on 19.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकजुमा कोर्ट, दिल्ली-110002  
Karkajuma Courts, Delhi-11

FIR NO. 387/20  
PS Shakarpur  
State vs. Radhika Murthy  
U/s 420/406/34 IPC

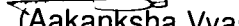
18.09.2020.

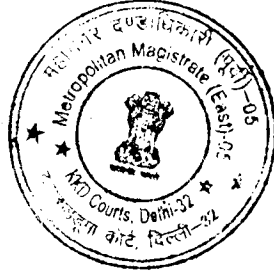
Fresh application for deposit of FDR/term deposit of RS. 2,00,000/- on behalf of the accused, in terms of order dated 12.09.20 passed by Id. Duty MM , received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

Relist on 19.09.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020



आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कलकत्ता नगर, दिल्ली-32  
Kalkatta Courts, Delhi-32

FIR No.65/2020  
PS PIA

U/s 356/379/411 IPC  
State vs. Salman @ Sukhe

18.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

IO/ ASI Rajpal Singh is present through VC.

IO seeks time to produce the accused.

Relist on 21.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020



आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
बोर्ड नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
दिल्ली-110002  
Delhi District Courts, Delhi-110002

State vs. Unknown  
e-FIR No.018843/20  
U/s 379 IPC  
PS Krishna Nagar

18.09.2020.

Present:- Ld. APP for the State is present through VC.  
None for applicant present through VC.

The present application for release of vehicle bearing No. **DL-5SBE-3638 (Activa Scooty)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ajay Babu, wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

श्री अंकुश व्यास  
AANKANKSHA VYAS  
Metropolitan Magistrate (East)-05  
Court No. 03, 2nd Floor  
Karkardooma Courts, Delhi-12

श्री अंकुश व्यास  
AANKANKSHA VYAS  
Metropolitan Magistrate (East)-05  
Court No. 03, 2nd Floor  
Karkardooma Courts, Delhi-12

State vs. Bilal Ahmed  
e-FIR No.016009/20  
U/s 379/411 IPC  
PS Shakarpur

18.09.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Counsel for the accused is present through VC.

Bail application perused. Reply of IO perused.

As per the reply of the IO, the present accused has not been arrested in the present FIR till date. Hence, the present bail application is dismissed as infructuous.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडबुमा कोर्ट, दिल्ली-110022  
Karkarduma Courts, Delhi-110022

State vs. Akash Morya @ Bharaw  
FIR No. 382/20  
U/s 25/54/59 Arms Act  
PS Krishna Nagar

18.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Akash Morya @ Bharaw.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since **03.08.2020**. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, the co-accused Ashish Sharma has been released by the IO on 11.09.2020. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and as per reply of IO, the accused is a habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since **03.08.2020**. Case property in the present case has already been recovered. Further, as per clarification received from the IO through Naib Court, investigation has been completed in the present matter and the chargesheet will be filed within 2-3 days. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कलकलडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

State vs. Manoj @ Bona  
e-FIR No.011342/20  
U/s 379 IPC  
PS Krishna Nagar

18.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Manoj @ Bona.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 26.07.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is a sole bread earned of his family. Ld. Counsel has also submitted that the investigation has been completed and accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further stolen property of the present case has been recovered from the accused and as per reply of the IO, the accused is a habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 26.07.2020. Case property in the present case has already been recovered. As per reply of IO, investigation has been completed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
करकांठिया कोर्ट, दिल्ली-32  
Karkantia Courts, Delhi-32

FIR NO. 0113/2020  
U/s 20/25/29 NDPS Act  
PS Crime Branch  
State vs. Vidya Sagar

18.09.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Counsel for the accused present through VC.

Bail application perused. Reply of IO perused.

As per reply of the IO, the present case does not pertain to

the jurisdiction of this court as the recovery was effected from North District. Hence, the present application is dismissed for want of jurisdiction. Application stands disposed off.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and the same be uploaded to the Delhi District Courts Website today itself.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कलकत्तेशूमा कोर्ट, दिल्ली-32  
Karkatsoma Court, Delhi-32

State vs. Bhupender @ Bhopa  
FIR No.004635/20  
PS Krishna Nagar  
U/s 379/411/34 IPC

18.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant is present through VC.

Application perused. Reply received from the Jail superintendent concerned, as per which the accused is in JC in another FIR No. 34338/17 also and hence he has not been released. Application accordingly stands disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकंशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडलुमा कोर्ट, दिल्ली-02  
Karkarduma Courts, Delhi-02

State vs. Anil Jain  
FIR No.303/2020  
PS Krishna Nagar  
U/s 376 IPC

18.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for the applicant is present through VC.

An application has been moved for release of original RC of vehicle no. DL-3CBX-2014 to the applicant.

Reply has been filed under the signature of SI Anupam, wherein it is submitted that there is no objection for the release of RC of the above said vehicle, to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

I have perused the application and the reply. The original RC be released to the **rightful owner** only, if the same is not required by the IO for investigation. Further, photocopy of the above mentioned document, countersigned by the applicant be retained by the IO.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to SHO of PS concerned, for compliance and the same be uploaded to the Delhi District Courts Website today itself.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडसूमा कोर्ट, दिल्ली-110002  
KarkardSoma Courts, Delhi-110002

State vs. Anil Jain  
FIR No.303/2020  
PS Krishna Nagar  
U/s 376 IPC

18.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for the applicant is present through VC.

An application has been moved for release of original RC of vehicle no. DL-13SG-9973 to the applicant.

Reply has been filed under the signature of SI Anupam, wherein it is submitted that there is no objection for the release of RC of the above said vehicle, to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

I have perused the application and the reply. The original RC be released to the **rightful owner** only, if the same is not required by the IO for investigation. Further, photocopy of the above mentioned document, countersigned by the applicant be retained by the IO.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to SHO of PS concerned, for compliance and the same be uploaded to the Delhi District Courts Website today itself.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020



आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कलकत्ता मार्ग, दिल्ली-32  
Kalkatta Marg, Delhi-02

Satish Pal vs. Virender Prakash Pal & Anr.  
PS Shakarpur

18.09.2020.

Present : None for applicant is present through VC.

Status report received.

Let the present application be relisted for arguments on  
03.11.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडडड डोर्ट, दिल्ली-32  
Karkaradada Courts, Delhi-32

State vs. Aslam  
PS PIA

DD No. 50 A dated 10.09.2020  
U/s 66.1B DP Act

18.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for the applicant present through VC.

Application perused. Reply of the IO perused.

As per the reply of the IO, the vehicle in question has been taken into possession by the police vide DD no. 50 A dated 10.09.2020 u/s 66.1B DP Act. In view of Section 68 DP Act , this court has no jurisdiction to release the said vehicle. The applicant is directed to approach the appropriate forum. Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-22  
Karkaduma Courts, Delhi

State vs. Manoj Kumar  
FIR No.425/20  
U/s 323/448/452/34 IPC  
PS Krishna Nagar

18.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Sh. Saurabh Tuteja, Id. Counsel on behalf of the accused is present through VC.

Today the Id. Counsel for the accused has submitted today that the bail bond furnished on behalf of the accused in pursuance of the bail order dated 03.09.2020 of this court in the present case before the duty MM has now been transferred to this court for consideration. I have perused the application and also heard the submissions of the Id. Counsel. In view of the submissions made in the present application, IO/SHO PS concerned is directed to verify the address of the accused and in this regard he is directed to examine Surender Malik whose affidavit has been annexed with the present application and file report in the court on 19.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकवाड़ा कोर्ट, दिल्ली-02  
Karkardooma Courts, Delhi-02

State vs. Anil Jain  
FIR No.303/2020  
PS Krishna Nagar  
U/s 376 IPC

18.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for the applicant is present through VC.

I have perused the application. I have also perused the reply of the IO. In view of the objection of the IO, let the present application be relisted for tomorrow i.e. **19.09.2020**. IO is directed to present through VC on NDOH.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/18.09.2020